

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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### THIRD REPORT

(Presented on 10.12.2014 )

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on 8 December, 2014 for –

- I. Examination of three Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

#### Examination of the Constitution (Amendment) Bills

3. The Committee examined the following three Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2014  
(Amendment of article 243C)  
by Maj Gen B C Khanduri AVSM (Retd), M.P.

The Bill seeks to amend article 243C of the Constitution with a view to provide that the Chairpersons of Panchayats at intermediate or district levels shall be elected from amongst the elected members of the Panchayats by the electors of that Panchayat by direct elections.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2014  
(Insertion of new articles 21B, 21C and 21D)  
by Shri C.R. Patil, M.P.

The Bill seeks to provide for making the right to shelter, the right to safe and adequate drinking water and the right to work as fundamental rights of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2014  
(Amendment of the Seventh Schedule)  
by Shri P.P. Chaudhary, M.P.

The Bill seeks insert a new entry 41A in the State List of the Seventh Schedule relating to the services of the institutions of self-government and constitution of the Service Selection Board to conduct examinations/ interviews for appointment to services of the institutions of self-government in the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of twenty Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that sixteen Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining four Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

### **Recommendations**

6. The Committee recommend that-
- (i) Maj Gen B C Khanduri AVSM (Retd), Sarvashri C.R. Patil and P.P. Chaudhary be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2) and (3) of paragraph 3 above; and
  - (ii) the classification and allocation of time to twenty Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

8 December, 2014

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17 Agrahayana, 1936 (Saka)

DR. M. THAMBIDURAI

*Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category `A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Compulsory Voting Bill, 2014 by Shri Feroze Varun Gandhi, M.P.	83 of 2014	A	2 hours
2.	The Fast Track Courts for Elected Representatives Bill, 2014 by Shri Baijayant Panda, M.P.	101 of 2014	A	2 hours
3.	The Special Financial Assistance to the State of West Bengal Bill, 2014 by Prof. Saugata Roy, M.P.	102 of 2014	A	2 hours
4.	The Special Financial Assistance to the State of West Bengal Bill, 2014 by Shri Adhir Ranjan Chowdhury, M.P.	106 of 2014	A	2 hours
5.	The Old Age Pension and Rehabilitation Bill, 2014 by Shri Adhir Ranjan Chowdhury, M.P.	107 of 2014	A	2 hours
6.	The Prevention of Female Infanticide Bill, 2014 by Shri Adhir Ranjan Chowdhury, M.P.	108 of 2014	A	2 hours
7.	The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2014 by Shri Adhir Ranjan Chowdhury, M.P.	109 of 2014	A	2 hours
8.	The Prohibition of Ragging and Unfair Practices in Educational Institutions and Universities Bill, 2014 by Shri Rakesh Singh, M.P.	110 of 2014	A	2 hours
9.	The Compulsory Voting Bill, 2014 by Shri Janardan Singh `Sigriwal', M.P.	111 of 2014	A	2 hours
10.	The Health Insurance (For Persons Living Below Poverty Line) Bill, 2014 by Shri Janardan Singh `Sigriwal', M.P.	113 of 2014	A	2 hours

1	2	3	4	5
11.	The Street Children (Rehabilitation and Welfare) Bill, 2014 by Shri Rakesh Singh, M.P.	114 of 2014	A	2 hours
12.	The Provision of Communication Facilities in Every Village Bill, 2014 by Shri Rakesh Singh, M.P.	115 of 2014	A	2 hours
13.	The Acid Control, Prevention of Acid Attacks and Rehabilitation of Acid Attack Victims Bill, 2014 by Shri Bhartruhari Mahtab, M.P.	116 of 2014	A	2 hours
14.	The Surrogacy (Regulation) Bill, 2014 by Shri Bhartruhari Mahtab, M.P.	117 of 2014	A	2 hours
15.	The Constitution (Amendment) Bill, 2014 ( <u>Insertion of new article 371K</u> ) by Shri Kirti Azad, M.P.	118 of 2014	A	2 hours
16.	The Provision of Compensation to Farmers Affected by Natural Calamities Bill, 2014 by Shri Chandrakant Khaire, M.P.	120 of 2014	A	2 hours

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## APPENDIX-II

(See para 5 of the Report)  
(List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Indian Penal Code (Amendment) Bill, 2014 ( <u>Substitution of new section for section 124A</u> ) by Shri Baijayant Panda, M.P.	73 of 2014	B	2 hours
2.	The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2014 ( <u>Amendment of section 3, etc.</u> ) by Shri Baijayant Panda, M.P.	74 of 2014	B	2 hours
3.	The Code of Criminal Procedure (Amendment) Bill, 2014 ( <u>Substitution of new section for section 24, etc.</u> ) by Shri Baijayant Panda, M.P.	69 of 2014	B	2 hours
4.	The Cow (Protection) Bill, 2014 by Shri Chandrakant Khaire, M.P.	119 of 2014	B	2 hours

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